

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 784/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 and relevant Regulations of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 in relation to a change in connectivity from ISTS to In STS for a 700 MW solar project being set up under NTPC's Request For Selection of grid connected solar projects of 1500 MW (ISTS-II) dated 6.12.2023 and Power Purchase Agreement dated 11.10.2024.

Petitioner : JSW Renew Energy Thirteen Limited (JRETL)

Respondents : NTPC Limited & Anr.

Date of Hearing : **17.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Abhishek Munot, Advocate, JRETL
Shri Samikrith Rao, Advocate, JRETL
Ms. Sakie Jakharia, Advocate, NTPC
Ms. Aseem Aggarwal, Advocate, NTPC
Shri Anup Jain, Advocate, MSEDCL
Shri Shashwat Dubey, Advocate, MSEDCL

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that the present Petition seeks a change in connectivity from ISTS to InSTS (Maharashtra STU) for its 700 MW Solar Project to supply power to NTPC, which in turn would supply to MSEDCL. The learned counsel submitted that since the start date of connectivity to even the InSTS was in the year 2028-29, i.e., long after the Schedule Commissioning Date of June 2026 under the PPA, the Petitioner had proposed to terminate the PPA. Consequently, MSEDCL has terminated its agreement, subject to certain conditions, for which NTPC's response/confirmation is still awaited. Accordingly, learned counsel requested that the matter be listed after three weeks, submitting that upon termination of the PPA, this Petition will be rendered infructuous.

2. The learned counsel for the Respondent, NTPC, sought time to obtain instructions in this regard.

3. Considering the above, the Commission adjourned the matter and further permitted NTPC to obtain instructions in the matter.



4. The Petition shall be listed for the hearing on **3.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)